

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 745 OF 2019 IN  
DFR NO. 1052 OF 2019**

**Dated : 31<sup>st</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Indian Wind Power Association ... Appellant(s)  
Versus  
Telangana State Electricity Regulatory Commission ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Senthil Jagadeesan  
Ms. Sonakshi Malhan

Counsel for the Appellant(s) : Mrs. D. Bharathi Reddy  
Ms. Priyanka Tyagi

**ORDER**

**IA NO. 745 OF 2019  
(Appln. for condonation of delay)**

We have heard learned counsel for the parties. For the reasons set out in the application, delay in filing the appeal is condoned. Application is disposed of.

**DFR No. 1052 of 2019**

Registry is directed to number the appeal.

Admit. Issue notice to the Respondents returnable on 01.10.2019. Learned counsel for the respondents may file objections/reply within six weeks i.e., on or before 12.09.2019 with advance copy to the other side. Thereafter,

rejoinder may be filed on or before 27.09.2019 with advance copy to the other side.

List the matter on **01.10.2019.**

**(S.D. Dubey)**  
**Technical Member**  
*ts/mkj*

**(Justice Manjula Chellur)**  
**Chairperson**